

RATIFIED

Minutes of Meeting No.07/15 scheduled on 24.06.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 07/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 24.06.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.3369	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.: 4/19/85-ALC3/2011	Party Name: BOOM SYSTEMS PVT. LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Rejected
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date: 0510297632 26.07.2011	
Decision : On the basis of the comments of DHI U.O. No. 3(48)/12-TSW(B) dated 16.06.2014, the Committee decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license (Copy of the said U.O. be forwarded to RA and firm)				
RA may take necessary action accordingly.				
2	Case No.: 15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date: 0710088440 24.05.2012	Defer Date: 05.08.2014



Decision : The Committee noted that that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, is required for ratification of subject AA, vide letter dated 20.6.2014 followed by e-mail dated 23.6.2014 but the firm has not furnished the same and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

Case No.: 17/11/80-ALC2/2012	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:05.08.2014
3 Decision : The Committee noted that the application has been sent to C&PC on 16.08.2012 and they have been reminded vide letter dated 21.01.2013, 11.11.2013, 17.12.2013, 20.03.2014, 09.5.2014. After that firm's application and other enclosure have been sent to C&PC alongwith another reminder dated 30.05.2014 for examination and comments. The Committee further noted that C&PC has not expedited their comments and decided to send another reminder to C&PC. Case is deferred to 05.08.2014.			

Case No.: 2/24/80-ALC2/2013	Party Name: CMI FPE LTD.	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00479/AM14/	RLA File :03/83/040/00367/AM13/	Lic.No/Date:0310714032 31.10.2012	Defer Date:05.08.2014
4 Decision : The Committee noted that the firm has intimated vide their letter dated 20.05.2014 that they have already written letters dated 25.03.2014 and dated 20.05.2014 to the RA, Mumbai in respect of ratification of subject AA. By the aforesaid letters, they have intimated RA, Mumbai that in the application for issuance of Advance Authorisation application, they have submitted that the inputs covered under said licence are import of components alone, as input, on net to net basis without any wastage, as per provision of General Note No. 4 for Engineering Products. Accordingly there is no need to send a set of application to NC-I. The Committee further noted that the DES-I has requested RA, Mumbai either to forward copy of application or to apprise NC-I whether the authorization was issued under GN-4 basis and decided to ask the RA, Mumbai to clarify the status of ratification of Advance Authorisation by sending the copies of the correspondences made to DES-I by the firm. Case is deferred to 05.08.2014.			

Case No.: 15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:05.08.2014
5 Decision : The Committee noted that the firm has been asked furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for			



petroleum operations, vide letter dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

6	Case No.: 1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firms has been asked to provide Amendment Sheet vide letter dated 07.03.2014, reminder dated 08.05.2014, final reminder dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

7	Case No.: 33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:05.08.2014

Decision :The Committee noted that the case has been forwarded to EPCG Division for their inputs and 10th reminder dated 17.06.2014 has been given to the EPCG Division. The Committee further noted that EPCG Division has not sent their inputs till date and decided to remind them for expediting their comments. Case is deferred to 05.08.2014.

8	Case No.: 3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm has been asked furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

9	Case No.: 9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm's application has been forwarded to MSME on 20.06.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 05.08.2014.

10	Case No.:47/15/80-ALC2/2013	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
	HQ File :01/80/050/00303/AM14/	RLA File :31/83/040/00084/AM14/	Lic.No/Date:3110059801 07.08.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/10 dated 24.06.2014 which are as under: 1. Net Empty weight of export product may be specified as 7500 Kgs. 2. Words "Impervious Graphite" may be prefixed with the description of import items at Sl. No. 1 & 2 and total quantity of these two items put together may be allowed as 3944 Kgs. as 1.57 Kgs./Kg. content in the export product taking clue from SION C-1904. 3. Words "Impervious Graphite" may be prefixed with the description of import item at Sl. No. 3 and quantity of this item may be allowed as 499 Nos.(1662 Kgs.) on net to net basis. 4. Quantities of import items at Sl. No. 4 to 6, 9 & 10 may be allowed on net to net basis with accountability clause. 5. Import items at Sl. No. 7 & 8 may be deleted as firm has not given the specific use of these two import items. RLA may take necessary action accordingly.				

11	Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 10.10.2013 for examination & comments followed by reminder dated 20.03.2014 & 15.05.2014. After that on request of Technical Authority, C&PC, firm's application alongwith enclosures have been forwarded to C&PC for expediting their comments but their comments have not been received till date and decided to remind C&PC again. Case is deferred to 05.08.2014.				

12	Case No.:1/12/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00205/AM14/	RLA File :07/24/040/00144/AM14/	Lic.No/Date:0710097670 22.08.2013	Defer Date:05.08.2014
Decision : The Committee noted that the firm's reply dated 30.04.2014 has been forwarded to MSME on 07.05.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 05.08.2014.				

13	Case No.:16/15/80-ALC2/2013	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date:0510363605 26.08.2013	Defer Date:05.08.2014

Decision : The Committee noted that the firm has been asked to provide information as per DC (MSME) UO Note no. 30(101)/13-ME dated 06.06.2014, vide letter dated 13.06.2014 which has not been received till date and decided to send reminder. Case is deferred to 05.08.2014.

Case No.: 54/15/80-ALC2/2013		Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
14	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date: 0910057395 28.08.2013	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been forwarded to MSME on 20.06.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 05.08.2014.

Case No.: 55/15/80-ALC2/2013		Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
15	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date: 0910057433 30.08.2013	Defer Date:05.08.2014

Decision : The Committee noted that the firm's reply dated 12.05.2014 has been forwarded to DHI on 15.05.2014 which actually pertains to MSME and decided to forward the same to MSME for examination and comments. Case is deferred to 05.08.2014.

Case No.: 56/15/80-ALC2/2013		Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
16	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date: 0910057434 30.08.2013	Defer Date:05.08.2014

Decision : The Committee noted that the firm's reply dated 12.05.2014 has been forwarded to DHI on 15.05.2014 which actually pertains to MSME and decided to forward the same to MSME for examination and comments. Case is deferred to 05.08.2014.

Case No.: 36/15/80-ALC2/2013		Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date: 0510364996 09.09.2013	Defer Date:05.08.2014

- 17 **Decision :** The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.



18	Case No.:42/15/80-ALC2/2013	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Approved
	HQ File :01/80/050/00298/AM14/	RLA File :05/23/040/00244/AM14/	Lic.No/Date:0510364978 09.09.2013	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/82/2013-PC-II dated 29.05.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly				

19	Case No.:1/18/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:05.08.2014
Decision :The Committee noted that the firm's reply has been forwarded to DHI on 30.05.2014 which actually pertains to MSME and decided to forward the same to MSME for examination and comments. Case is deferred to 05.08.2014.				

20	Case No.:8/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Approved
	HQ File :01/80/050/00264/AM14/	RLA File :05/23/040/00255/AM14/	Lic.No/Date:0510366078 19.09.2013	
Decision :The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/20 dated 24.06.2014 which are as under:				
1. Net Fabricated weights of 184.38 MT & 177.92 MT may be specified with the quantities of export products at Sl. No.1.& 2 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm. 4. Total quantity of import items at Sl. No. 1, 2 & 3 put together may be restricted as 321880 Kg 5. Quantity of import item at Sl. No. 4 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 44667 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 5 may be allowed as 21 Nos.(10395 Kgs.) on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 6 may be allowed as 6 Nos.(21 Kgs.) on net to net basis with accountability clause. 8. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed as applied for i.e. 14000 Kgs., 14000 Kgs. & 120 Kgs. Respectively.				
RLA may take necessary action accordingly.				

21	Case No.:46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT	Meet No/Date:7/80- ALC2/2014	Status: Deferred
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	LTD(FORMERLY BAKER OIL	24.06.2014	
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:05.08.2014

Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

Case No.:24/18/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00354/AM14/	RLA File :31/83/040/00092/AM14/	Lic.No/Date:3110060381 19.09.2013	Defer Date:05.08.2014

- 22 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 17.01.2014 sent by C&PC directly followed by DGFT reminder dated 20.03.2014 along with C&PC deficiency letter, final reminder dated 20.06.2014, e-mail message dated 20.06.2014 and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 05.08.2014.

Case No.:11/18/80-ALC2/2013	Party Name:PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00341/AM14/	RLA File :04/24/040/00129/AM14/	Lic.No/Date:0410150143 20.09.2013	

- 23 **Decision :** The Committee noted that the firm has not submitted SDL 11 for item No. 17 to 19 & 35 in spite of repeated request and decided to delete the aforesaid item and ratify norms of all other items as they are components under GN-4 (Total No. of items 39) on the basis of DHI UO Note no. 3(90)/13-TSW(B) dated 03.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:30/18/80-ALC2/2013	Party Name:AKSH OPTI FIBRE LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00360/AM14/	RLA File :05/23/040/00251/AM14/	Lic.No/Date:0510366271 20.09.2013	Defer Date:05.08.2014

- 24 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 sent by DEIT directly followed by DGFT reminder dated 20.06.2014 along with DEIT deficiency letter, e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.



25	Case No.:17/18/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00347/AM14/	RLA File :11/24/040/00004/AM14/	Lic.No/Date:1110027689 26.09.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm's reply dated 12.03.2014 has been forwarded to DHI on 14.03.2014 for examination and comments which has not been received till date and decided to remind DHI for expediting their comments. Case is deferred to 05.08.2014.

26	Case No.:34/18/80-ALC2/2013	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm's application forwarded to Department of Defence Production for examination their comments and the Department of Defence Production (DDP) vide their ID No. 803/2011/D(EPC) dated 11.06.2014 has intimated that they have examined the matter in consultation with M/s. Hindustan Aeronautics Ltd. (HAL) {a Govt. of India Enterprises, Ministry of Defence} and M/s. HAL have informed that fixation of wastage norms would depend on the type of the raw material used for production and the process of manufacture of the deliverable product. The Committee further noted the information provided by DDP that they are not in a position to comment on the matter. The Committee, after deliberations with Technical Authority (TA), DIPP present in the meeting, decided to ask the firm to furnish the information in respect of SI No. 3, 4, 5 & 11 of Standard Deficiency Format. Case is deferred to 05.08.2014.

27	Case No.:21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

28	Case No.:9/18/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:05.08.2014

Decision :The Committee noted that the firm's reply dated 07.04.2014 has been forwarded to DHI on 06.06.2014 for examination and comments and decided to wait for their comments. Case is

deferred to 05.08.2014.

Case No.: 19/18/80-ALC2/2013	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00349/AM14/	RLA File :05/24/040/00233/AM14/	Lic.No/Date: 0510367680 07.10.2013	Defer Date: 05.08.2014

- 29 **Decision :**The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.11.2013 followed by reminder dated 20.3.2014 and e-mail message dated 31.3.2014. The Committee further noted that the firm has not replied to the deficiency letter dated 16.4.2014 given by DEIT directly followed by DGFT reminder dated 17.6.2014, e-mail dated 20.6.2014 and decided to wait for their reply. Case is deferred to 05.08.2014.

Case No.: 14/18/80-ALC2/2013	Party Name: SGL CARBON INDIA PVT.LTD	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00344/AM14/	RLA File :31/83/040/00117/AM14/	Lic.No/Date: 3110060803 22.10.2013	

Decision :The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/30 dated 24.06.2014 which are as under:

1. Net Empty weight of export product at Sl. No. 1 may be specified as 13200 Kgs.
2. Words "Impervious Graphite" may be prefixed with the description of import items at Sl. No. 1 & 2 and total weight of these two items put together may be allowed as 5234 Kgs. as 1.57 Kgs./Kg. content in the export product taking clue from SION C-1904.
3. Words "Impervious Graphite" may be prefixed with the description of import item at Sl. No. 3 and quantity of this item may be allowed as 780 Nos.(2596 Kgs.) on net to net basis.
4. Quantities of import items at Sl. No. 4 to 6, 9 & 10 may be allowed on net to net basis with accountability clause.
5. Import items at Sl. No. 7 & 8 may be deleted as firm has not given the specific use of these two import items.
6. Quantity of import item at Sl. No. 11 may be allowed as 2000 Nos. on net to net basis.

RLA may take necessary action accordingly.

Case No.: 36/19/81-ALC2/2013	Party Name: SAI LINKS (INDIA) P.LTD.	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date: 3110060918 25.10.2013	Defer Date: 05.08.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 15.5.2014 and decided to send reminder to the firm. Case is deferred to 05.08.2014.

Case No.: 31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE	Meet No/Date: 7/80-ALC2/2014	Status: Deferred
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	LIMITED	24.06.2014	
HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:05.08.2014
Decision : The Committee noted that the firm's reply dated 16.06.2014 has been forwarded to DHI on 20.06.2014 for examination and comments and decided to wait for their comments. Case is deferred to 05.08.2014.			

Case No.: 4/21/80-ALC2/2013	Party Name:CARDINAL YACHTS	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:05.08.2014
33 Decision : The Committee noted that firm's application has been sent to DG, Shipping, Mumbai followed by reminders dated 20.03.2014, 09.05.2014, e-mail message 09.05.2014 for expediting their comments and after that O/o DG, Shipping have informed that they have not received the firm's application. The Committee further noted that the firm's application has been sent to them again on 05.06.2014 by speed post but their comments have not been received till date and decided to send another reminder to them. Case is deferred to 05.08.2014.			

Case No.: 19/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date:0710099452 07.11.2013	Defer Date:05.08.2014
34 Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 14.02.2014. The Committee further noted that the firm has not replied to the deficiency letter dated 07.03.2014 followed by reminder dated 20.03.2014, after that firm's has sought 15 days time which was already over and after the expiry of time sought by the firm another reminder dated 17.06.2014 followed by e-mail dated 20.6.2014. The Committee decided to wait for their reply. Case is deferred to 05.08.2014.			

Case No.: 20/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:05.08.2014
35 Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 14.02.2014. The Committee further noted that the firm has not replied to the deficiency letter dated 07.03.2014 followed by reminder dated 20.03.2014, after that firm's has sought 15 days time which was already over and after the expiry of time sought by the firm another reminder dated 17.06.2014 followed by e-mail dated 20.6.2014. The Committee decided to wait for their reply. Case is deferred to 05.08.2014.			



Case No.: 16/21/80-ALC2/2013	Party Name: LICRA GREEN TECHNOLOGIES	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00412/AM14/	RLA File :07/24/040/00215/AM14/	Lic.No/Date: 0710099590 13.11.2013	

36 **Decision :**The Committee decided to ratify norms on the basis of DHI UO Note no. NIL dated 29.05.2014 i.e. import may be allowed with 7% wastage as fixed/ratified in the case of fixation of ad-hoc norms of advance authorisation 0810127774 dated 07.01.2014 issued to M/s. Screen o Tex India Pvt. Ltd., vide DC (MSME) UO Note No. 30(34)/2014-ME dated 13.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 1/21/80-ALC2/2013	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date: 1310045080 18.11.2013	Defer Date: 05.08.2014

37 **Decision :** The Committee noted that the firm's reply dated 19.06.2014 has been forwarded to DIPP on 23.06.2014 for examination and comments and decided to wait for their comments. Case is deferred to 05.08.2014.

Case No.: 23/21/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00419/AM14/	RLA File :05/24/040/00303/AM14/	Lic.No/Date: 0510371924 26.11.2013	Defer Date: 05.08.2014

38 **Decision :**The Committee noted that the firm's reply dated 10.04.2014 has been forwarded to C&PC on 17.04.2014 for examination and comments. The Committee further noted that firm's application alongwith enclosures have been sent to C&PC again on 30.05.2014 with the request for expediting their comments and decided to remind them. Case is deferred to 05.08.2014.

Case No.: 25/21/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00421/AM14/	RLA File :05/24/040/00305/AM14/	Lic.No/Date: 0510372015 27.11.2013	Defer Date: 05.08.2014

39 **Decision :**The Committee noted that the firm's reply dated 10.04.2014 has been forwarded to C&PC on 17.04.2014 for examination and comments. The Committee further noted that firm's application alongwith enclosures have been sent to C&PC again on 30.05.2014 with the request for expediting their comments and decided to remind them. Case is deferred to 05.08.2014.

Case No.: 14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
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HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:05.08.2014
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Decision :The Committee noted that the firm's reply dated 07.04.2014 has been forwarded to DHI on 06.06.2014 for examination and comments and decided to remind them for expediting their comments. Case is deferred to 05.08.2014.

Case No.: 22/21/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:05.08.2014

41 **Decision :**The Committee noted that the firm has been asked furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

Case No.: 27/21/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00423/AM14/	RLA File :07/24/040/00288/AM14/	Lic.No/Date:0710100119 29.11.2013	

42 **Decision :**The Committee decided to ratify norms on the basis of DEIT UO Note no. W-27/4/2014-IPHW dated 15.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 19/21/80- ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	Defer Date:05.08.2014

43 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 followed by e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

Case No.: 21/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:05.08.2014

44 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 20.06.2014



followed by e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

45	Case No.:4/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00481/AM14/	RLA File :05/23/040/00366/AM14/	Lic.No/Date:0510373260 11.12.2013	Defer Date:05.08.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 followed by e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

46	Case No.:17/21/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:05.08.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 followed by e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

47	Case No.:24/21/80-ALC2/2013	Party Name:MOTHERSONSUMI SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
	HQ File :01/80/050/00420/AM14/	RLA File :05/24/040/00316/AM14/	Lic.No/Date:0510373490 13.12.2013	

Decision :The Committee decided to ratify norms on the basis of C&PC O.M.No. 46011/79/2007-PC-II dated 27.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

48	Case No.:33/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00510/AM14/	RLA File :03/95/040/00539/AM14/	Lic.No/Date:0310762319 18.12.2013	Defer Date:05.08.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by e-mail message dated 19.06.2014 and reminder dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

49	Case No.:38/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00515/AM14/	RLA File :03/95/040/00693/AM14/	Lic.No/Date:0310762352 18.12.2013	Defer Date:05.08.2014



Decision : The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by e-mail message dated 19.06.2014, reminder dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

Case No.:7/24/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00484/AM14/	RLA File :05/24/040/00340/AM14/	Lic.No/Date:0510373960 19.12.2013	Defer Date:05.08.2014

50 **Decision :** The Committee noted that the firm's application has been forwarded to C&PC on 14.02.2014 for examination and comments. The Committee further noted that firm's application alongwith enclosures and reminder have been sent to C&PC again on 30.05.2014 with the request for expediting their comments but the same have not been received till date and decided to remind them. Case is deferred to 05.08.2014.

Case No.:6/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00483/AM14/	RLA File :05/23/040/00379/AM14/	Lic.No/Date:0510374256 23.12.2013	Defer Date:05.08.2014

51 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by reminder dated 20.06.2014, e-mail message dated 20.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

Case No.:10/24/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00487/AM14/	RLA File :05/23/040/00391/AM14/	Lic.No/Date:0510374424 24.12.2013	

52 **Decision :** The Committee decided to ratify norms on the basis of DC (MSME) ID Note No. 30(135)2013—ME dated 23.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:17/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:05.08.2014

53 **Decision :** The Committee noted that the firm's reply dated 09.06.2014 has been forwarded to DHI on 20.06.2014 for examination and comments and decided to wait for their comments. Case is deferred to 05.08.2014.

Case No.:18/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:7/80-ALC2/2014	Status: Deferred
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24.06.2014

HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:05.08.2014
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Decision :The Committee noted that the firm's reply dated 09.06.2014 has been forwarded to DHI on 20.06.2014 for examination and comments and decided to wait for their comments. Case is deferred to 05.08.2014.

Case No.: 27/24/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
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55 HQ File :01/80/050/00504/AM14/	RLA File :03/95/040/00737/AM14/	Lic.No/Date:0310763270 24.12.2013	Defer Date:05.08.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by e-mail message dated 19.06.2014, reminder dated 19.06.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

Case No.: 29/21/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
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56 HQ File :01/80/050/00425/AM14/	RLA File :61/24/040/00063/AM14/	Lic.No/Date:6110001114 30.12.2013	Defer Date:05.08.2014
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Decision :The Committee noted that the firm's application has been forwarded to M/o Defence for examination and comments which has been sent to M/o Defence on 29.04.2014 followed by reminder dated 23.06.2014 and decided to wait for M/o Defence comments. Case is deferred to 05.08.2014.

Case No.: 39/24/80-ALC2/2013	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Approved
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HQ File :01/80/050/00516/AM14/	RLA File :03/94/040/00787/AM14/	Lic.No/Date:0310764594 06.01.2014
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Decision :The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/57 dated 24.06.2014 which are as under:

(i) Net Empty weight of export products may be specified as under:

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Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)
1	128035	6	51070	11	157808
2	84715	7	49250	12	157808
3	84715	8	85200	13	23224
4	172223	9	54030	14	23224
5	172223	10	54030	15	12750

(i) Quantity of import item at Sl. No. 1 may be allowed as 65 Nos. on net to net basis. Duty free

weight of this item may be allowed as 144408 Kgs. inclusive of 36.8 % wastage after taking 20 % recovery from scrap.

- (ii) Quantity of import item at Sl. No. 2 may be allowed as 207 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 7445 Kgs. inclusive of 3 % wastage.
- (iii) Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 13474 Kgs. inclusive of 20.8 % wastage after taking 20 % recovery from scrap.
- (iv) Quantity of import item at Sl. No. 4 may be allowed as 57 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1524 Kgs. inclusive of 3 % wastage.
- (v) Quantity of import item at Sl. No. 5 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 27107 Kgs. inclusive of 68 % wastage after taking 20 % recovery from scrap.
- (vi) Quantity of import item at Sl. No. 6 may be allowed as 76 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3887 Kgs. inclusive of 3 % wastage.
- (vii) Quantity of import item at Sl. No. 7 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 3206 Kgs. inclusive of 60.7 % wastage after taking 20 % recovery from scrap.
- (viii) Word "Relevant" may be prefixed with the description of import items at Sl. No. 8 to 14.
- (ix) Quantity of import item at Sl. No. 8 may be allowed as 360850 Kgs. (38896 Meters) inclusive of 3 % wastage and restricting the quantity of spares to 2 %.
- (x) Quantity of import item at Sl. No. 9 may be allowed as 51029 Kgs. (45067 Meters) inclusive of 3 % wastage.
- (xi) Quantity of import item at Sl. No. 10 may be allowed as 74342 Kgs. (96282 Meters) inclusive of 3 % wastage and restricting the quantity of spares to 2 %.
- (xii) Quantity of import item at Sl. No. 11 may be allowed as 32424 Kgs. (27541 Meters) inclusive of 2 % wastage and restricting the quantity of spares to 2 %.
- (xiii) Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 185615 Kgs. as 1.03 Kgs./kg. content in the export products.
- (xiv) Quantity of import item at Sl. No. 13 may be allowed as 85990 Kgs. inclusive of 17.4 % wastage after taking 1/3rd recovery from scrap.
- (xv) Quantity of import item at Sl. No. 14 may be allowed as 2709 Kgs. inclusive of 35.2 % wastage after taking 1/3rd recovery from scrap.
- (xvi) Quantities of import items at Sl. Nos. 15, 16 & 17 may be allowed as 6076 Kgs. each.
- (xvii) Quantities of import items at Sl. Nos. 18, 19 & 20 may be allowed as applied for i.e. 2124 Kgs., 2124 Kgs. & 513 Kgs. respectively.

RLA may take necessary action accordingly.

58	Case No.:5/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00482/AM14/	RLA File :05/23/040/00408/AM14/	Lic.No/Date:0510375761 09.01.2014	Defer Date:05.08.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by e-mail message dated 08.05.2014 and decided to send reminder to firm.Case is deferred to 05.08.2014.			



Case No.:37/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
59 HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:05.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.05.2014 and decided to send reminder to firm.Case is deferred to 05.08.2014.			

Case No.:22/24/80-ALC2/2013	Party Name:DIEHL METAL INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
60 HQ File :01/80/050/00499/AM14/	RLA File :31/83/040/00191/AM14/	Lic.No/Date:3110062134 15.01.2014	
Decision : The Committee decided to ratify norms on the basis of DC (MSME) ID Note No. 30(40)2014—ME dated 19.05.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:45/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	Defer Date:05.08.2014
Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/61 dated 24.06.2014, the Committee decided to ask the following information from the firm:-			
61 (i) Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, for export product at Sl. No.5 (Cassettes).			
(ii) Weight of 1 No. of Blank sheet (Size 0.5 mm x 450mm x 899 mm) for export item at Sl. No. 1 has been indicated as 3.08 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.61 Kgs.			
(iii) Weight of 1 No. of Blank sheet (Size 0.5 mm.x 550mmx 1330 mm)for export items at Sl. No. 2 & 3 has been indicated as 3.982Kgs. in the calculations and the same may be clarified and corrected as it should be 2.926 Kgs.			
Case is deferred to 05.08.2014.			

Case No.:29/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
62 HQ File :01/80/050/00506/AM14/	RLA File :03/94/040/00915/AM14/	Lic.No/Date:0310766545 16.01.2014	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/62 dated 24.06.2014 which are as under:			
(i) Net weight of export products at Sl. No. 1 & 2 may be specified as 25223 Kgs. & 12613 Kg respectively.			



(ii) Quantity of import item at Sl. No. 1 may be allowed as 10045 Nos. (27995 Kgs. inclusive of 11 % wastage after taking 1/3rd recovery from scrap .

(iii) Quantity of import item at Sl. No. 2 may be allowed as 5023 Nos. (13999 Kgs. inclusive of wastage of 11 % after taking 1/3rd recovery).

RLA may take necessary action accordingly.

63	Case No.:40/24/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 7/80-ALC2/2014	Status: Deferred
			24.06.2014	
	HQ File	RLA File	Lic.No/Date: 0310766662	Defer
	:01/80/050/00517/AM14/	:03/95/040/00830/AM14/	17.01.2014	Date: 05.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) but sought time for six weeks vide their letter dated 17.06.2014 and decided to grant six weeks times to them for forwarding requisite information. Case is deferred to 05.08.2014.

64	Case No.:46/24/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date: 7/80-ALC2/2014	Status: Deferred
			24.06.2014	
	HQ File	RLA File	Lic.No/Date: 0410154390	Defer
	:01/80/050/00523/AM14/	:04/24/040/00229/AM14/	20.01.2014	Date: 05.08.2014

Decision : The Committee decided to ask the information from the firm as per DC(MSME) ID Note No. 30(79)2014-ME dated 23.06.2014 (Copy to be forwarded to firm).

Case is deferred to 05.08.2014.

65	Case No.:1/24/80-ALC2/2013	Party Name: NASH INDUSTRIES (I) PVT LTD	Meet No/Date: 7/80-ALC2/2014	Status: Deferred
			24.06.2014	
	HQ File	RLA File	Lic.No/Date: 0710101822	Defer
	:01/80/050/00478/AM14/	:07/24/040/00392/AM14/	31.01.2014	Date: 05.08.2014

Decision : The Committee noted that hard copy of firm's application has not been received from RA, Bengaluru as requested vide letter dated 20.3.2014, email on 27.3.2014, reminder on 08.5.2014, e-mail on 09.5.2014, reminder on 20.6.2014 and decided to send reminder to RA, Bengaluru and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 05.08.2014.

66	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 7/80-ALC2/2014	Status: Deferred
			24.06.2014	
	HQ File	RLA File	Lic.No/Date: 0710101865	Defer
	:01/80/050/00158/AM15/	:07/24/040/00357/AM14/	03.02.2014	Date: 05.08.2014

Decision : The Committee noted that the firm's application has been forwarded to MSME on 09.06.2014 for examination and comments and decided to remind MSME for expediting their

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comments. Case is deferred to 05.08.2014.

67	Case No.:11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been forwarded to DIPP on 20.06.2014 which actually pertains to C&PC and decided to forward it to C&PC for examination and comments. Case is deferred to 05.08.2014.

68	Case No.:1/1/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00577/AM14/	RLA File :56/24/040/00050/AM14/	Lic.No/Date:5610003913 20.03.2014	Defer Date:05.08.2014

Decision : The Committee noted that hard copy of firm's application has not been received from RA, Indore as requested vide letter dated 08.5.2014, reminder dated 20.6.2014 and decided to send another reminder to RA, Indore and the copy of communication to firm also for forwarding hard copy of firm's application Case is deferred to 05.08.2014.

69	Case No.:19/7/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date:0510382361 21.03.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been forwarded to DHI on 20.06.2014 which actually pertains to DIPP and decided to forward it to DIPP (Sh. Nand Lal, Sr. D.O.) for examination and comments. Case is deferred to 05.08.2014.

70	Case No.:2/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date:0510384029 15.04.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 19.06.2014 for examination and comments and on the basis of recommendation of Technical Authority, DHI present in the meeting, decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product. Case is deferred to 05.08.2014.

71	Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510384078	Defer



:01/80/050/00150/AM15/	:05/24/040/00002/AM15/	15.04.2014	Date:05.08.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 20.06.2014 which actually pertains to DIPP and decided to forward it to DIPP for examination and comments. Case is deferred to 05.08.2014.			

Case No.: 4/7/80-ALC2/2014	Party Name: HARI MACHINES LTD	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00141/AM15/	RLA File :23/24/040/00012/AM14/	Lic.No/Date:2310003611 22.04.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 19.06.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 19.06.2014 which has not been received till date and decided the following: (i) to remind DHI for expediting their comments; (ii) to wait for firm's reply. Case is deferred to 05.08.2014.			

Case No.: 30/7/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00167/AM15/	RLA File :05/24/040/00019/AM15/	Lic.No/Date:0510384550 22.04.2014	
Decision : The Committee decided to ratify norms on repeat basis as per DIPP U.O. Note No. 12/88/2014-TSW/73 dated 24.06.2014 which are as under: Net weight of export product may be specified as 754.3 Kgs. 2. Quantity of import item may be allowed as 3303.8 Kgs. inclusive as 4.38 Kgs./Kg. content in export product after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

Case No.: 31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:05.08.2014
Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/74 dated 24.06.2014, the Committee decided to ask the following information from the firm:- 1. Details of import item at Sl. No. 1 as it does not appear to be a Raw material/Component for the export product. 2. Details of manufacturing activities by them in their plant on import item at Sl. No. 1 Case is deferred to 05.08.2014.			

Case No.: 1/4/80-ALC2/2014	Party Name: AYAAPPA CNC	Meet No/Date:7/80-	Status:
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	PVT.LTD,	ALC2/2014 24.06.2014	Deferred
HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:05.08.2014

Decision : The Committee noted that hard copy of firm's application has not been received from RA, Bengaluru and a letter dated 20.6.2014 followed by e-message dated 20.6.2014 have been sent to them for forwarding hard copy of firm's application. The Committee decided to remind RA, Bengaluru for forwarding the same and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 05.08.2014.

Case No.:1/7/80-ALC2/2014	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00138/AM15/	RLA File :05/23/040/00013/AM15/	Lic.No/Date:0510385020 25.04.2014	Defer Date:05.08.2014

76 **Decision :** The Committee noted that the firm's application has been sent to C&PC on 19.06.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 19.06.2014 which has not been received till date and decided the following:
(i) to remind C&PC for expediting their comments;
(ii) to wait for firm's reply.
Case is deferred to 05.08.2014.

Case No.:12/7/80-ALC2/2014	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00149/AM15/	RLA File :05/24/040/00494/AM14/	Lic.No/Date:0510385024 25.04.2014	Defer Date:05.08.2014

77 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 20.06.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.06.2014 which has not been received till date and decided the following:
(i) to send firm's application to MSME for examination and comments;
(ii) to wait for firm's reply.
Case is deferred to 05.08.2014.

Case No.:28/7/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
78 HQ File :01/80/050/00165/AM15/	RLA File :05/23/040/00001/AM15/	Lic.No/Date:0510384966 25.04.2014	Defer Date:05.08.2014

Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/78 dated 24.06.2014, the Committee decided to ask the following information from the firm:-



- (i) Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format.
- (ii) Quantity of import item in meters also in addition to its weight.
- (iii) Detailed calculations for the quantity of import item supported by length and number of tubes in the export product

Case is deferred to 05.08.2014.

Case No.: 29/7/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00166/AM15/	RLA File :05/23/040/00002/AM15/	Lic.No/Date:0510384967 25.04.2014	Defer Date:05.08.2014
Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/79 dated 24.06.2014, the Committee decided to ask the following information from the firm:- (i) Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. (ii) Quantity of import item in meters also in addition to its weight. (iii) Detailed calculations for the quantity of import item supported by length and number of tubes in the export product Case is deferred to 05.08.2014.			

Case No.: 25/7/80-ALC2/2014	Party Name: DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00162/AM15/	RLA File :05/23/040/00025/AM15/	Lic.No/Date:0510385651 02.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 19.06.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 19.06.2014 which has not been received till date and decided the following: (i) to send firm's application to MSME for examination and comments; (ii) to wait for firm's reply. Case is deferred to 05.08.2014.			

Case No.: 27/7/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 7/80-ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00164/AM15/	RLA File :05/24/040/00046/AM15/	Lic.No/Date:0510385729 05.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 19.06.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.06.2014 which has not been received till date and decided the following: (i) to remind C&PC for their comments; (ii) to wait for firm's reply. 			

Case is deferred to 05.08.2014.

Case No.: 10/7/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00147/AM15/	RLA File :05/24/040/00498/AM14/	Lic.No/Date:0510385912 06.05.2014	Defer Date:05.08.2014

- 82 **Decision :** The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/82 dated 24.06.2014, the Committee decided to ask the following information from the firm:-
- (i) Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
 - (ii) Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise.
 - (iii) Cutting allowance and end cutting loss on brass bar
- Case is deferred to 05.08.2014.

Case No.: 2/4/80-ALC2/2014	Party Name: SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date: 7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00085/AM15/	RLA File :08/24/040/00058/AM15/	Lic.No/Date:0810131122 07.05.2014	Defer Date:05.08.2014

- 83 **Decision :** The Committee noted that hard copy of firm's application has not been received from RA, Ahmedabad. The Committee decided to remind RA, Ahmedabad for forwarding the same and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 05.08.2014.

Case No.: 22/7/80-ALC2/2014	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00159/AM15/	RLA File :04/24/040/00022/AM15/	Lic.No/Date:0410157726 07.05.2014	Defer Date:05.08.2014

- 84 **Decision :** The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/84 dated 24.06.2014, the Committee decided to ask the following information from the firm:-
- (i) Details of import items at Sl. No. 1, 4 & 5 and their specific use in the export product.
 - (ii) Details of import item at Sl. No. 10 and to clarify as to whether this is a component or winding wire.
- Case is deferred to 05.08.2014.

Case No.: 7/7/80-ALC2/2014	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date: 7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00144/AM15/	RLA File :31/83/040/00029/AM15/	Lic.No/Date:3110063933 08.05.2014	Defer Date:05.08.2014

- 85 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 20.06.2014 for examination and comments and decided to remind DIPP for expediting their comments. Case is deferred to 05.08.2014.
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86	Case No.:6/7/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00143/AM15/	RLA File :31/83/040/00021/AM15/	Lic.No/Date:3110063935 09.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.06.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 05.08.2014.				

87	Case No.:8/7/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00145/AM15/	RLA File :05/24/040/00054/AM15/	Lic.No/Date:0510386215 09.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 20.06.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 05.08.2014.				

88	Case No.:26/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00163/AM15/	RLA File :05/23/040/00054/AM15/	Lic.No/Date:0510386313 12.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 19.06.2014 for examination and comments and on the basis of recommendation of Technical Authority, DHI present in the meeting, decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product. Case is deferred to 05.08.2014.				

89	Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:05.08.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 19.06.2014 for examination and comments and TA, DHI, present in the meeting has provided inputs in this case. The committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 19.06.2014 which has not been received till date and decided to wait for firm's reply. Case is deferred to 05.08.2014.				

90	Case No.:16/7/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE	Meet No/Date:7/80-ALC2/2014	Status: Deferred
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	LIMITED	24.06.2014	
HQ File :01/80/050/00153/AM15/	RLA File :04/24/040/00024/AM15/	Lic.No/Date:0410157994 19.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 20.06.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 05.08.2014.

91	Case No.:23/7/80-ALC2/2014	Party Name: BRAKES INDIA LIMITED,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00160/AM15/	RLA File :04/24/040/00028/AM15/	Lic.No/Date:0410157996 19.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 19.06.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 05.08.2014.

92	Case No.:24/7/80-ALC2/2014	Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00161/AM15/	RLA File :05/23/040/00055/AM15/	Lic.No/Date:0510386865 20.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 20.06.2014 for examination and comments and decided to remind MSME for expediting their comments. Case is deferred to 05.08.2014.

93	Case No.:5/7/80-ALC2/2014	Party Name: EBM-PAPSTINDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00142/AM15/	RLA File :04/24/040/00040/AM15/	Lic.No/Date:0410158139 23.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/93 dated 24.06.2014, the Committee decided to ask the following information from the firm:-
Details of import item at Sl. No. 7 and to clarify as to whether this is a component or winding wire.

Case is deferred to 05.08.2014.

94	Case No.:15/7/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:7/80-ALC2/2014 24.06.2014	Status: Deferred
	HQ File :01/80/050/00152/AM15/	RLA File :31/83/040/00048/AM15/	Lic.No/Date:3110064115 26.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 20.06.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 05.08.2014.



Case No.: 14/7/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 20.06.2014 which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.06.2014 which has not been received till date and decided the following:

- (i) to send firm's application to DHI for examination and comments;
- (ii) to wait for firm's reply.

Case is deferred to 05.08.2014.

Case No.: 17/7/80-ALC2/2014	Party Name: NSK - ABC BEARINGS LIMITED,	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Approved
HQ File :01/80/050/00154/AM15/	RLA File :04/24/040/00047/AM15/	Lic.No/Date:0410158257 28.05.2014	

Decision : The Committee decided to ratify norms on repeat basis as per their earlier Advance Authorization No. **0410150484 dated 03.10.2013** ratified in NC meeting No. 5/80 dated 27.05.2014 on the basis of DIPP U.O. Note No. 12/88/2014-TSW/96 dated 24.06.2014 which are as under:

1. Words "Cylindrical Roller" may be prefixed with the description of export product.
2. Net weight of export products may be specified as 19251 Kgs.
3. Word "Relevant" may be prefixed and words " 61.55 mm x 9.05 mm" may be suffixed with the description of import item at Sl. No. 1.
4. Quantity of import item at Sl. No. 1 may be allowed as 23.274 MT as 1.944 Kgs./Kg. content in the export products after taking 20 % recovery from scrap.
5. Import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause

RLA may take necessary action accordingly.

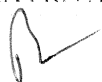
Case No.: 18/7/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2014 24.06.2014	Status: Deferred
HQ File :01/80/050/00155/AM15/	RLA File :31/83/040/00047/AM15/	Lic.No/Date:3110064138 28.05.2014	Defer Date:05.08.2014

Decision : The Committee noted that on the recommendation of DIPP UO Note No. 12/88/2014-TSW/97 dated 24.06.2014, the Committee decided to ask the following information from the firm:-

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size & weight of 1 No. of Blank sheet required for each export product supported by its size.

Case is deferred to 05.08.2014.

Case No.: 20/7/80-ALC2/2014	Party Name:EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2014	Status: Deferred
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		24.06.2014	
HQ File :01/80/050/00157/AM15/	RLA File :04/24/040/00042/AM15/	Lic.No/Date:0410158415 05.06.2014	Defer Date:05.08.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 20.06.2014 for examination and comments and decided to remind DIPP for expediting their comments. Case is deferred to 05.08.2014.

Sl.No.161

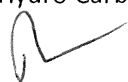
Case No. A/R-61	M/s. United Drilling Tools	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 07/15	Ltd., Delhi	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 24.06.2014		Revision of norms	dt.22.09.2009

Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

S.No.162

Case No. A/R-49	M/s. Larsen & Toubro	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 07/15	Ltd., Mumbai	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 24.06.2014		Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision : The Committee noted that the firm's reply dated 07.06.2014 has been sent to DHI on 20.6.2014 for examination and comments. The Committee further noted that the firm has been asked to furnish a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 20.06.2014 followed by e-mail dated 20.06.2014 but the firm has not furnished the aforesaid certificate and decided to remind firm by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon and wait for DHI's comments. Case is deferred to 05.08.2014.



S.No.163

Case No. A/R-112	M/s. Kern-Liebers	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 07/15	Springs & Stampings Pvt. Ltd., Tumkur	RA.F.No.07/24/040/00367/AM12	0710084702
Date: 24.06.2014		Request for amendment of norms	dt.15.12.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 followed by reminders dated 27.03.2014, final reminder dated 07.05.2014, e-mail on 09.05.2014 and decided to await reply of firm for further 15 days. Meanwhile, the firm has intimated vide their letter dated 13.05.2014 that they have not received DES-I's letter dated 20.3.2014. After that DES-I has sent the letter dated 20.3.2014 alongwith MSME UO Note NO. 30(168)/11-ME dated 08.10.2012 vide its letter dated 24.6.2014 and requested to expedite their reply. Case is deferred to 05.08.2014.

S.No.164

Case No. A/R-113	M/s. Echaar Equipments Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.03/94/040/01018/AM12	0310682257
Date: 24.06.2014		Request for revision of norms	dt.16.02.2012

Decision : The Committee noted that firm's representatives have attended PH on 18.2.2014 and they have been asked furnish requisite information but the firm has not furnished the same. The Committee further noted that a reminder dated 07.5.2014 and a message through e-mail on 09.5.2014 have also been sent for expediting their comments but till date no reply has been received from the firm. The Committee decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 05.08.2014.

S.No.165

Case No. A/R-119	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.04/24/040/00136/AM12	0410129812
Date: 24.06.2014		Request for inclusion of import item in norms	dt.31.10.2011

Decision : The Committee noted that the firm's reply has been sent to DHI on 17.6.2014 for examination and comments and a reminder dated 17.6.2014 has been issued to DHI for expediting their comments and decided to wait for DHI comments. Case is deferred to 05.08.2014.



S.No.166

Case No. A/R-131	M/s. ISGEC Heavy	HQF.No.01/80/050/00011/AM13/DES.I	Lic. No. & date
Meeting No. 07/15	Engineering	RA.F.No.05/23/040/00477/AM12	0510319555
Date: 24.06.2014	Ltd., Noida	Request for revision of norms	dt.06.03.2012

Decision : The Committee decided to ask firm to furnish information in respect of point No. 14 of Standard Deficiency Format on the recommendation of DIPP representative present in the meeting. Case is deferred to 05.08.2014.

S.No.167

Case No. A/R-132	M/s. A Plus Projects &	HQF.No.01/80/050/01091/AM06/DES.I	Lic. No. & date
Meeting No. 07/15	Technology	RA.F.No.31/24/040/00137/AM06	3110022702
Date: 24.06.2014	(P) Ltd., Pune	Request for Fixation of norms	dt.17.11.2005

Decision : The Committee noted that the firm has been asked to furnish (i) a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, vide letter dated 17.06.2014 followed by e-mail dated 20.06.2014 and (ii) information in respect of Sl. No. 3,4,5,6,8,9&11 of SDF export productwise but the firm has neither furnished the aforesaid certificate nor requisite information and decided to remind firm for forwarding the requisite information and aforesaid certificate by reiterating the above said fact. The Committee further decided to send a copy of the communication that would be made in this regard to Directorate of Hydro Carbon. Case is deferred to 05.08.2014.

S.No.168

Case No. A/R-134	M/s. Micro-Tech C.N.C.	HQF.No.01/80/050/00377/AM12/DES.I	Lic. No. & date
Meeting No. 07/15	Ltd., Hosur(TN)	RA.F.No.07/24/040/00237/AM12	0710082914
Date: 24.06.2014		Request for revision of norms	dt.29.09.2011

Decision : The Committee decided to reject firm's request on the basis of DHI UO No. 3(81)/12/TSW(B) dated 11.06.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.169

Case No. A/R-135	M/s. Micro-Tech C.N.C.	HQF.No.01/80/050/00155/AM13/DES.I	Lic. No. & date
Meeting No. 07/15	Ltd., Hosur(TN)	RA.F.No.07/24/040/00009/AM13	0710087899
Date: 24.06.2014		Request for revision of norms	dt.26.04.2012

Decision : The Committee decided to reject firm's request on the basis of DHI UO No. 3(81)/12/TSW(B) dated 11.06.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.170

Case No. A/R-136	M/s. Micro-Tech C.N.C. Ltd., Hosur(TN)	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.07/24/040/00215/AM12	0710082069
Date: 24.06.2014		Request for revision of norms	dt.06.09.2011

Decision : The Committee decided to reject firm's request on the basis of DHI UO No. 3(81)/12/TSW(B) dated 11.06.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.171

Case No. A/R-137	M/s. Xomox Sanmar Ltd., Chennai	HQF.No.01/80/050/00670/AM11/DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.04/24/040/00247/AM11	0410120050
Date: 24.06.2014		Ratification of norms	dt.23.12.2010

Decision : The committee noted that the firm's request was considered in Meeting No. 38/11 dated 22.02.2011 and in the said meeting, it was identified that items of export as well as items of imports are valves and on the recommendation of DIPP representative present in the meeting, the firm had been asked to clarify the manufacturing operations /activities involved on imported valves and a detailed calculations/basis for the quantities of import items, vide letter No. 01/80/050/00670/AM11/DES-I/4644 dated 07.03.2011. In subsequent Meeting No. 7/12 held on 28.06.2011, the Committee re-observed that the export and import items are same. Later on, in the meeting No. 10/12 dated 09.08.2011, the Committee rejected the case on the ground that the firm's export & import items are same and there is no manufacturing activity involved because upon manufacturing a new product with distinctive name should come into existence. The decision of Committee was conveyed vide letter no. 01/80/050/00670/AM11/DES-I/2557 & 2558 dated 15.9.2011 to the firm. The firm vide their letter dated 13.08.2013 firm has informed that the process carried out on the imported valves at their factory involved fitting indigenously procured Actuators, Gear Boxes where required and subsequent assembly. After that all the valves were physically inspected, Hydro tested and reassembled. As per their said letter the process of manufacture is incomplete till the Valves met contractual specifications as per the purchase order from the customer. The firm has requested to ratify the norms justifying that it is not correct to construe that the export & import items are the same and there is no manufacturing activity involved because upon manufacturing a new product with distinctive name should come into existence. They have further submitted that in their case Hydro Testing was inextricably connected with manufacturing process and until it was carried out, manufacturing process was incomplete. They

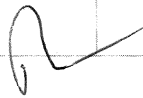
further emphasized Hydro testing itself amounts to manufacture and fitting of Actuators and fitting of Actuators, Gear boxes and reassembly of valves to meet Hydro Test requirements are manufacturing activities. After that they have informed that they have paid customs duty and applicable interest and also informed that they are representing before the PRC, vide their letter dated 04.11.2013. After that they have requested for 'Personal Hearing', vide their letter dated 09.01.2014. The firm has been granted 'PH' on 24.6.2014 which has been attended by the firm's representative. During the meeting they have submitted that they have indigenously procured goods which had already been declared in the ANF 4A submitted by them for the purpose of obtaining Advance Authorisation. On scrutiny of the documents, it was found that the at point No. 15 of the ANF 4A submitted by them, they have declared that they are not procuring indigenous item for their export product. The NC-1 has also clarified them that a Duty Remission Scheme enables post export replenishment/remission of duty on inputs used in export product {Para 4.1 of FTP(2009-14)} and as Para 9.36 of the FTP(2009-14)}, "Manufacture" means to make, produce, fabricate, assemble, process or bring into existence, by hand or by machine, a new product having a distinctive name, character or use and shall include processes such as refrigeration, re-packing, polishing, labelling, Re-conditioning repair, remarking, refurbishing , testing, calibration, re-engineering, Manufacture, for the purpose of FTP shall also include agriculture, aquaculture, animal husbandry, floriculture, horticulture, pisciculture, poultry, sericulture, viticulture and mining. The details of export and import items submitted against the said AA are as under:



Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84818030	61/0- Industrial valves (Cast Body) - Gate valves	90.000	Number	9401944.00	207778.00 US Dollars
2	84818030	61/0- Industrial valves (Cast Body) - Check valves	16.000	Number	4018256.00	88801.00 US Dollars
3	84818030	61/0- Industrial valves (Cast Body) - Globe valves	12.000	Number	402856.00	8903.00 US Dollars
4	84818030	61/0- Industrial valves (Forged Body) - Gate valves	85.000	Number	775280.00	17133.00 US Dollars
5	84818030	61/0- Industrial valves (Forged Body) - Check valves	23.000	Number	47708.00	1054.00 US Dollars
6	84818030	61/0- Industrial valves (Forged Body) - Globe valves	1225.000	Number	6456759.00	142691.00 US Dollars
Total					21,102,803.00	466,360.00

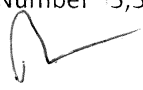
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/ Qty/Value & Qty)
1	84818030	Globe valve (Forged Body), 800Lb, 1/2", A105/Trim 1, BB, SW	4.000	Number	1,862.00	40.00 US Dollars	0.00	Qty
2	84818030	Globe valve (Forged Body), 800Lb, 1/2", A105/Trim 5, BB, SW	33.000	Number	19,006.00	412.00 US Dollars	0.00	Qty
3	84818030	Globe valve (Forged Body), 800Lb, 1/2", A105/Trim 8, BB, SW	33.000	Number	17,423.00	378.00 US Dollars	0.00	Qty
4	84818030	Globe valve (Forged Body), 1500Lb, 1/2", A105/Trim 5, BB, SW	36.000	Number	34,557.00	749.00 US Dollars	0.00	Qty
5	84818030	Gate valve (Forged Body), 800Lb 1", A105/Trim 1, SW	6.000	Number	4,406.00	95.00 US Dollars	0.00	Qty

6	84818030	Gate valve (Forged Body), 1500Lb 1", A105/Trim 1, SW	3.000	Number	3,672.00	80.00 US Dollars	0.00	Qty
7	84818030	Globe valve (Forged Body), 800Lb 1", A105/Trim 1, SW	42.000	Number	29,633.00	642.00 US Dollars	0.00	Qty
8	84818030	Globe valve (Forged Body), 800Lb 1",A105/Trim 5, SW	52.000	Number	47,420.00	1,028.00 US Dollars	0.00	Qty
9	84818030	Globe valve (Forged Body), 800Lb 1", A105/Trim 8, SW	57.000	Number	46,508.00	1,008.00 US Dollars	0.00	Qty
10	84818030	Globe valve (Forged Body), 1500Lb 1", A105/Trim 1, SW	42.000	Number	46,767.00	1,013.00 US Dollars	0.00	Qty
11	84818030	Globe valve (Forged Body), 1500Lb 1", A105/Trim 5, SW	165.000	Number	225,701.00	4,891.00 US Dollars	0.00	Qty
12	84818030	Globe valve (Forged Body), 1500Lb 1", A105/Trim 8, SW	298.000	Number	364,722.00	7,903.00 US Dollars	0.00	Qty
13	84818030	Globe valve (Forged Body), 1500Lb 1", F22/Trim 5, SW	12.000	Number	33,002.00	715.00 US Dollars	0.00	Qty
14	84818030	Globe valve (Forged Body), 2500Lb 1", F22/Trim 5, SW, WB	233.000	Number	1,246,912.00	27,019.00 US Dollars	0.00	Qty
15	84818030	Check valve (Forged Body), 800Lb 1", A105/Trim 1, SW	2.000	Number	1,037.00	22.00 US Dollars	0.00	Qty
16	84818030	Check valve (Forged Body), 1500Lb 1", A105/Trim 1, SW	3.000	Number	2,405.00	52.00 US Dollars	0.00	Qty



17	84818030	Check valve (Forged Body), 2500Lb 1", A105/Trim 1, SW	3.000	Number	12,330.00	267.00 US Dollars	0.00	Qty
18	84818030	Gate valve (Forged Body), 800Lb 11/2", A105/Trim 1, SW	6.000	Number	8,063.00	175.00 US Dollars	0.00	Qty
19	84818030	Gate valve (Forged Body), 800Lb 11/2", A105/Trim 8, SW	9.000	Number	13,477.00	292.00 US Dollars	0.00	Qty
20	84818030	Gate valve (Forged Body), 1500Lb 11/2", A105/Trim 8, SW	46.000	Number	101,118.00	2,191.00 US Dollars	0.00	Qty
21	84818030	Globe valve (Forged Body), 800Lb 11/2", A105/Trim 1, SW	3.000	Number	3,801.00	82.00 US Dollars	0.00	Qty
22	84818030	Globe valve (Forged Body), 1500Lb 11/2", A105/Trim 5, SW	87.000	Number	202,519.00	4,388.00 US Dollars	0.00	Qty
23	84818030	Globe valve (Forged Body), 1500Lb 11/2", A105/Trim 8, SW	86.000	Number	185,745.00	4,025.00 US Dollars	0.00	Qty
24	84818030	Globe valve (Forged Body), 2500Lb 11/2", F22/Trim 5,SW, WB	6.000	Number	53,276.00	1,154.00 US Dollars	0.00	Qty
25	84818030	Check valve (Forged Body), 800Lb 11/2", A105/Trim 1, SW	3.000	Number	3,100.00	67.00 US Dollars	0.00	Qty
26	84818030	Check valve (Forged Body), 1500Lb 11/2", F22/Trim 8, SW	12.000	Number	55,182.00	1,196.00 US Dollars	0.00	Qty
27	84818030	Globe valve (Forged Body), 2500Lb 1", F22/Trim 5, SW, WB, bare stem	6.000	Number	87,545.00	1,897.00 US Dollars	0.00	Qty

28	84818030	Gate valve (Forged Body), 800Lb 11/2", A105/Trim 1, SW, bare stem	3.000	Number	35,133.00	761.00 US Dollars	0.00	Qty
29	84818030	Gate valve (Forged Body), 1500Lb 11/2", A105/Trim 8, SW, bare stem	12.000	Number	149,172.00	3,232.00 US Dollars	0.00	Qty
30	84818030	Globe valve (Forged Body), 1500Lb 11/2", A105/Trim 8, SW, BB, bare stem	12.000	Number	147,156.00	3,189.00 US Dollars	0.00	Qty
31	84818030	Globe valve (Forged Body), 2500Lb 11/2", F22/Trim 5, SW, WB, bare stem	18.000	Number	561,553.00	12,168.00 US Dollars	0.00	Qty
32	84818030	Check valve (Cast Body), 6" 150# WCB BW LPBB S.CHECK-TR5-IBR	3.000	Number	31,821.00	690.00 US Dollars	0.00	Qty
33	84818030	Check valve (Cast Body), 24" 300# WCB BW LPBB S.CHECK-TR5-IBR	1.000	Number	301,175.00	6,526.00 US Dollars	0.00	Qty
34	84818030	Check valve (Cast Body), 20" 300# WCB BW LPBB S.CHECK-TR8-IBR	1.000	Number	235,948.00	5,113.00 US Dollars	0.00	Qty
35	84818030	Globe valve (Cast Body), 4" 600# WCB BW LPBB GLOBE-TR5-IBR	3.000	Number	55,291.00	1,198.00 US Dollars	0.00	Qty
36	84818030	Globe valve (Cast Body), 2.5" 600# WCB BW LPBB GLOBE-TR1-IBR	4.000	Number	37,053.00	803.00 US Dollars	0.00	Qty
37	84818030	Globe valve (Cast Body),	1.000	Number	5,520.00	120.00 US Dollars	0.00	Qty



		2" 600# WCB BW LPBB GLOBE-TR1-IBR						
38	84818030	Globe valve (Cast Body), 3" 600# WCB BW LP GLOBE-TR1-W/ACT	4.000	Number	52,028.00	1,127.00 US Dollars	0.00	Qty
39	84818030	Check valve (Cast Body), 2.5" 600# WCB BW LPBB S.CHECK-TR1- IBR	4.000	Number	37,053.00	803.00 US Dollars	0.00	Qty
40	84818030	Check valve (Cast Body), 2" 600# WCB BW LPBB S.CHECK-TR1- IBR	1.000	Number	4,560.00	99.00 US Dollars	0.00	Qty
41	84818030	Check valve (Cast Body), 3" 600# WCB BW LPBB S.CHECK-TR1- IBR	4.000	Number	22,078.00	478.00 US Dollars	0.00	Qty
42	84818030	Gate valve (Cast Body), 14" 300# WCB BW LPB GTE-TR5-W/ACT	3.000	Number	286,248.00	6,203.00 US Dollars	0.00	Qty
43	84818030	Gate valve (Cast Body), 24" 300# WCB BW LPBB GATE-TR5-IBR, W/G	1.000	Number	350,131.00	7,587.00 US Dollars	0.00	Qty
44	84818030	Gate valve (Cast Body), 6" 300# WCB BW LP GATE-TR5-W/ACT	3.000	Number	67,674.00	1,466.00 US Dollars	0.00	Qty
45	84818030	Gate valve (Cast Body), 4" 300# WCB BW LPBB GATE-TR1-IBR	12.000	Number	111,159.00	2,409.00 US Dollars	0.00	Qty
46	84818030	Gate valve (Cast Body), 10" 300# WCB BW LP GATE-TR1-W/ACT	3.000	Number	115,910.00	2,512.00 US Dollars	0.00	Qty
47	84818030	Gate valve (Cast Body), 16" 300# WCB BW	2.000	Number	213,966.00	4,636.00 US Dollars	0.00	Qty

		LPBB GATE-TR8-IBR						
48	84818030	Gate valve (Cast Body), 20" 300# WCB BW LPB GTE-TR8-W/ACT	2.000	Number	310,246.00	6,723.00 US Dollars	0.00	Qty
49	84818030	Gate valve (Cast Body), 24" 300# WCB BW LPB GTE-TR8-W/ACT	1.000	Number	379,168.00	8,216.00 US Dollars	0.00	Qty
50	84818030	Gate valve (Cast Body), 4" 300# WCB BW LPBB GATE-TR8-IBR	2.000	Number	18,814.00	408.00 US Dollars	0.00	Qty
51	84818030	Gate valve (Cast Body), 10" 150# WCB BW LPBB GATE-TR8-IBR	4.000	Number	87,545.00	1,897.00 US Dollars	0.00	Qty
52	84818030	Gate valve (Cast Body), 12" 150# WCB BW LPB GTE-TR8-W/ACT	5.000	Number	188,144.00	4,077.00 US Dollars	0.00	Qty
53	84818030	Gate valve (Cast Body), 22" 150# WCB BW LPBB GATE-TR8-IBR, W/G	2.000	Number	231,245.00	5,011.00 US Dollars	0.00	Qty
54	84818030	Gate valve (Cast Body), 26" 150# WCB BW STD LP GATE-TR8 W/ACT	2.000	Number	480,698.00	10,416.00 US Dollars	0.00	Qty
55	84818030	Gate valve (Cast Body), 28" 150# WCB BW LPB GTE-TR8-W/ACT	3.000	Number	970,335.00	21,026.00 US Dollars	0.00	Qty
56	84818030	Gate valve (Cast Body), 5" 150# WCB BW LPBB GATE-TR8-IBR	3.000	Number	29,086.00	630.00 US Dollars	0.00	Qty
57	84818030	Gate valve (Cast Body), 6" 150# WCB BW LPB GTE-TR8-W/ACT	3.000	Number	44,060.00	955.00 US Dollars	0.00	Qty
58	84818030	Gate valve (Cast	1.000	Number	228,413.00	4,949.00 US	0.00	Qty

		Body), 16" 600# WCB BW LPBB GATE-TR5-IBR				Dollars		
59	84818030	Gate valve (Cast Body), 4" 600# WCB BW LPBB GATE-TR5-IBR	18.000	Number	247,947.00	5,373.00 US Dollars	0.00	Qty
60	84818030	Gate valve (Cast Body), 6" 600# WCB BW LP GATE-TR5-W/ACT	3.000	Number	106,407.00	2,306.00 US Dollars	0.00	Qty
61	84818030	Gate valve (Cast Body), 2.5" 600# WCB BW LPBB GATE-TR1-IBR	8.000	Number	68,730.00	1,489.00 US Dollars	0.00	Qty
62	84818030	Gate valve (Cast Body), 2.5" 600# WCB BW LP GATE-TR1-W/ACT	4.000	Number	34,941.00	757.00 US Dollars	0.00	Qty
63	84818030	Gate valve (Cast Body), 2" 600# WCB BW LPBB GATE-TR1-IBR	2.000	Number	11,519.00	250.00 US Dollars	0.00	Qty
64	84818030	Gate valve (Cast Body), 2" 600# WCB BW LP GATE-TR1-W/ACT	1.000	Number	9,071.00	197.00 US Dollars	0.00	Qty
65	84818030	Gate valve (Cast Body), 48" 150# WCB BW STD LP GTE-TR8 W/ACT	1.000	Number	1,093,992.0 0	23,705.00 US Dollars	0.00	Qty
66	84818030	Gate valve (Cast Body), 48" 150# WCB BW LPBB GATE-TR8-IBR, W/G	1.000	Number	1,134,510.0 0	24,583.00 US Dollars	0.00	Qty
67	84818030	Check valve (Cast Body), 48" 150# WCB BW LPBB S.CHECK-TR8- IBR	1.000	Number	2,279,810.0 0	49,400.00 US Dollars	0.00	Qty
68	84818030	Check valve (Cast Body), 26" 150# WCB BW	1.000	Number	599,950.00	13,000.00 US Dollars	0.00	Qty

		LPBB S.CHECK-TR8-IBR						
				Total	14,226,449.00	308,269.00		

The Technical Authorities, present in the meeting, examined the firms representations and submissions and concluded before the Chairman, NC-1 that no manufacturing activity is involved in this case and the valves for boiler applications imported are already Hydro-tested under Indian Boiler Regulations(IBR) in the country itself where the valves are manufactured. As per **Policy Circular No.50/2009-2014 (RE 2010) Dated: 28th December, 2011**, "Deemed exports benefits are admissible in terms of paragraph of 8.2 of FTP, if goods are manufactured in India. In the case of non mega power projects, for instance, if capital goods such as boilers, turbines, generators (BTGs) are being supplied to project authorities, then deemed export benefits are admissible only if such BTGs are manufactured in India. If these are imported and supplied as such, then such supplies do not amount to deemed exports, and hence deemed export benefits will not be admissible". On the aforesaid backgrounds the Committee decided to reject their case.

RA may take necessary action accordingly.

S.No.172

Case No. A/R-141	M/s. Reference received from	HQF.No.01/80/050/00170/AM14/DES.I	Lic. No. & date
Meeting No. 07/15	Addl. DGFT,	RA.F.No.03/95/040/00190/AM14	0310738812
Date: 24.06.2014	Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of import at sl. No.10 & to amend the ITC(HS) code of import item Sl. No. 8,9, & 10 of norms	dt.24.06.2013

Decision : The Committee noted that Addl. DGFT, Mumbai letter has been sent to DIPP on 11.02.2014 for examination and comments. After discussion, the Committee in its earlier meeting decided to refer the case to Policy –II section for their comments / views on ITC(HS) code of import item at Sl. No. 8,9, & 10 of norms on 07.05.2014 followed by reminder dated 17.06.2014. The Committee further noted that the case is under examination PC-II Division and decided to remind them for expediting their inputs. Case is deferred to 05.08.2014.

Sl. No.173

Case No. AR-143	M/s. Siria Impex Pvt. Ltd.	HQF.No.01/80/050/00193/AM14/DES.I	Lic. No. & date
Meeting No. 07/15		RLA No.05/24/040/00007/AM14/DES-I	0510351414
Date: 24.06.2014		Revision of Norms.	dt.11.04.2013

Decision : The Committee noted firm has applied for the ratification of norms subject AA to RA, CLA, New Delhi on 04.04.2013 which was received in DES-I on 26.04.2013. Their application was forwarded to

DIPP for examination and comments. The Technical Authority, DIPP vide their I.d. No. 12/31/2013-TSW/40 date 06/08/2013 has requested Norms Committee-I to ask the firm to furnish information in respect of difference in export and import items with details of manufacturing operations on import items., use of export & Net weight of other inputs in export products, imported or indigenous, if any. The Committee accepted DIPP's request and a letter dated 10.9.2013 had been issued in this regard. The firm replied and provided information vide letter dated 25.09.2013. After considering the information provided by the firm the NC-I ratified norms of subject AA on the basis of DIPP UO.No. 12/84/2013-TSW/20 dated 29.10.2013 in its meeting No. 16/14 dated 29.10.2013 and conveyed the same vide letter No. 01/80/50/00193/AM14/DES-I/2013&2014 dated 18.11.2013.. The details of the Import items and export item is as under:

Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	81029900	61/0- Moly Shield / Mirror (1100000pcs.)	220.000	K.G	2167000.00	39400.00 US Dollars
				Total	2,167,000.00	39,400.00

Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	81029900	Moly Shield / Mirror	220.000	K.G	1,815,000.00	33,000.00 US Dollars	414,784.00	Value & Qty
				Total	1,815,000.00	33,000.00		

Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	220.000	K.G	1815000.00	33000.00/US Dollars
				Total	1,815,000.00	33,000.00



The firm vide their letter dated 01.01.2014 informed that they have completed the export obligation against the applications applied before ratification and requested to allow CLA to issue the Licenses as per old description of import and export item against their pending applications applied before NC-I for ratification. Later on vide their letter No. SIPL/2013-14/DGFT/1414-2 dated 04.02.2014 forwarded copy of some shipping bills which show the description of export item which they have already exported and also made a representation against the NC-I decision vide their letter dated 29.01.2014. The Committee further noted firm's submission that they have no problem in accepting the decision of NC- I meeting No. 16/80 dated 29.10.2013 i.e. suffixing the word "Unannealed" with the description of import item and the word "Annealed" with the description of export product the firm. The Committee after taking inputs from Technical Authority decided to ask the firm to furnish duly filled in and certified A.R.E.1 form by Central Excise officer which shows that they have already made export after annealing the imported items. But the firm has not forwarded the A.R.E.1 form and instead of A.R.E.1 form they have supplied photo copy of data verified/certified by the Supdt. , Custom and Central Excise, Range-5, Division-1, Noida. The NC-1 have not accepted the aforesaid document and asked the firm to furnish own copy of A.R.E.1 in which it is shown that the export item is annealed, even if supplies have already been made, vide letter dated 17.06.2014. The firm has not supplied the same and in the absence of it and keeping in view on Policy Circular No.50/2009-2014 (RE 2010) Dated: 28th December, 2011, i.e., "Deemed exports benefits are admissible in terms of paragraph of 8.2 of FTP, if goods are manufactured in India. In the case of non mega power projects, for instance, if capital goods such as boilers, turbines, generators (BTGs) are being supplied to project authorities, then deemed export benefits are admissible only if such BTGs are manufactured in India. If these are imported and supplied as such, then such supplies do not amount to deemed exports, and hence deemed export benefits will not be admissible", the Committee decided to reject firm's request as in this case early process of manufacturing is Annealing' as explained by Technical Authority in the meeting.

RA may take necessary action accordingly.

S.No.174

Case No. A/R-01	M/s. Aquasub Engineering,	HQF.No.01/80/050/00183/AM12 /DES.I	Lic. No. & date
Meeting No. 07/15	Coimbatore	RA.F.No.32/24/040/00016/AM12	3210048550
Date: 24.06.2014		Request for fixation of norms	dt.23.06.2011

Decision : The Committee decided to ratify norms as per the earlier Advance Authorisation No. 3210037368 dated 27.02.2008, as requested by the firm in its letter dated 07.11.2013. In this case the RA may verify the quantity of export items and import items accordingly

RLA may take necessary action accordingly.

S.No.175

Case No. A/R-04	M/s. Tema India Ltd.,	HQF.No.01/80/050/00434/AM12 /DES.I	Lic. No. & date
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Meeting No. 07/15		RA.F.No.03/95/040/00814/AM12	0310673988
Date: 24.06.2014		Request for fixation of norms	dt.02.01.2012

Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/04-A/R dated 24.06.2014 which are as under:

1. Description of export items may be modified as under:
"Heat Exchangers, Equipment No. 121-E-106, 235-E-05A/B/C/D/S,
235-E-033, 235-E-034, 235-E-041,235-E-042A/B, 235-E-044,
235-E-045A/B, 235-E-054A/C,235-E-054B/D, 235-E-009A-H,
235-E-032A-H, 137-E-001, 137-E-016/237-E-016"
2. Total net weight of export items may be specified as 1574.87 MT
3. Quantity of import item at Sl. No. 1 may be allowed as 251 Nos. on net to net basis. However, duty free weight of the item may be allowed as 332.656 MT as 1.247 Kgs./kg. content in export products after taking 20 % recovery from scarp.

RLA may take necessary action accordingly.

S.No.176

Case No. A/R-08	M/s. Talwar Brothers Pvt. Ltd.,	HQF.No.01/83/050/00727/AM06 /DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.02/24/040/00290/AM06	0210087413
Date: 24.06.2014		Request for ratification of norms	dt.22.03.2006

Decision : The Committee decided to modify/fixed norms on the basis of DC(MSME) U.O. Note No. 30/18/14-ME dated 19.05.2014 which are as under:

Import may be allowed as 2.04kg/kg content in the export product.

RLA may take necessary action accordingly.

S.No.177

Case No. A/R-10	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00011/AM11 /DES.I	Lic. No. & date
Meeting No. 07/15		RA.F.No.05/24/040/00545/AM10	0510262027
Date: 24.06.2014		Request for revision of norms	dt.07.04.2010

Decision : The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/88/2014-TSW/10-A/R dated 24.06.2014 which are as under:

1. Weights of import items at Sl. No. 3, 9, 16, 24 & 31 may be modified as 120 Kgs. each and quantities of these items may be allowed as applied for on net to net basis with accountability clause.
2. No change is recommended in the weights of import items at Sl. No. 2, 8, 15, 23, 30 & 39 as the weight of these items have been reduced after taking 20 % recovery from scrap.

RLA may take necessary action accordingly.

S.No.178

Case No. A/R-17	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00630/AM11/DE S.I	Lic. No. & date
Meeting No. 07/15	Ltd., Mumbai	RA.F.No.03/94/040/00713/AM11	0310606323
Date: 24.06.2014		Request for amendment in import item No.2 and import item No.3 of norms	dt.14.12.2010

Decision : The Committee decided to reject the firm's request on the basis of DHI U.O.3(81)/10-TSW(B)19 dated 13.05.2014 (Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.179

Case No. A/R-18	M/s. L & T – MHI Boilers	HQF.No.01/80/050/00118/AM11/DE S.I	Lic. No. & date
Meeting No. 07/15	Pvt. Ltd.,	RA.F.No.03/95/040/00101/AM11	0310574966
Date: 24.06.2014	Mumbai	Request for revision of norms	dt.19.05.2010

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.05.2014 and decided to remind firm for furnishing their reply/requisite information. Case is deferred to 05.08.2014.

S.No.180

Case No. A/R-19	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00173/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	Mumbai	RA.F.No.03/95/040/00184/AM11	0310736870
Date: 24.06.2014		Request for revision of norms	dt.06.06.2013

Decision : The Committee noted that the firm's request has been forwarded to DHI on 02.05.2014 which actually pertains to DIPP and decided to forward the same to DIPP for examination and comments. Case is deferred to 05.08.2014.

S.No.181

Case No. A/R-20	M/s. Raulimex Industries Pvt.	HQF.No.01/80/162/00266/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	Ltd., Mumbai	RA.F.No.	0310748689
Date: 24.06.2014		Request for modification of SION C-1647 correction /amendment of norms	dt.06.09.2013

Decision : The Committee decided to reject the firm's request on the basis of DHI U.O. 01(06)/13-TSW(B)6 dated 27.05.2014 (Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.182

Case No. A/R-21	M/s. Toshiba JSW Turbine	HQF.No.01/80/050/00235/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	and Generator	RA.F.No.04/24/040/00078/AM14	0410147923
Date: 24.06.2014	Pvt. Ltd.,	Request for ratification of norms	dt.11.07.2013

Decision : The Committee decided to ratify norms of subject AA on the basis of DHI U.O. No. 3(35)/13/TSW(B) dated 16.06.2014 (Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.183

Case No. A/R-22	M/s. Toshiba JSW Turbine	HQF.No.01/80/050/00255/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	and Generator	RA.F.No.04/24/040/00042/AM14	0410146764
Date: 24.06.2014	Pvt. Ltd.,	Request for ratification of norms	dt.03.06.2013

Decision : The Committee decided to ratify norms of subject AA on the basis of DHI U.O. No. 3(35)/13/TSW(B) dated 16.06.2014 (Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.184

Case No. A/R-23	M/s. Toshiba JSW Turbine	HQF.No.01/80/050/00234/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	and Generator	RA.F.No.04/24/040/00080/AM14	0410147928
Date: 24.06.2014	Pvt. Ltd.,	Request for ratification of norms	dt.11.07.2013

Decision : The Committee decided to ratify norms of subject AA on the basis of DHI U.O. No. 3(35)/13/TSW(B) dated 16.06.2014 (Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.185



Case No. A/R-24	M/s. Precision Automation	HQF.No.01/80/050/00807/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	and Robotics	RA.F.No.31/21/040/00034/AM11	3110046899
Date: 24.06.2014	Indi Ltd.,	Request for ratification of norms	dt.11.02.2011

Decision : The Committee noted that on the recommendation of DEIT letter No. 17(3/2014-IPHW dated 18.06.2014, the Committee decided to ask the following information from the firm:-

2. Composition / Detail of each set of export item
3. Actual Quantity of roller chain Model (Import item at Sl. No.3) required for one unit of export product.
4. Wastage involved/claimed and justification thereof. (Copy to be forwarded to firm)

Case is deferred to 05.08.2014.

S.No.186

Case No. A/R-31	M/s. Truetzschler	HQF.No.01/80/171/00080/AM11/DE S.I	Lic. No. & date
Meeting No. 07/15	India Pvt. Ltd.,	RA.F.No.03/95/039/00001/AM14	0310522293
Date: 24.06.2014	(formerly as M/s. Trumac Engineering Co. Pvt. Ltd.,) Mumbai	Ratification of norms for annual requirement	dt.02.06.2009

Decision : The Committee noted that the firm application has been forwarded to DIPP on 12.06.2014 for examination and comments. The Technical Authority, DIPP present in the meeting informed committee that firm has not forwarded the complete documents. The Committee decided to ask the firm to furnish complete documents in respect of in their request. Case is deferred to 05.08.2014.

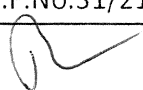
S.No.187

Case No. A/R-32	M/s. Siemens Rolling Stock	HQF.No.01/80/050/00507/AM11/DE S.I	Lic. No. & date
Meeting No. 07/15	Pvt. Ltd.,	RA.F.No.03/95/040/00592/AM11	0310598354
Date: 24.06.2014		Request for revision of norms	dt.22.10.2010

Decision : The Committee noted that the RA letter dated 22.04.2014 and amendment sheet have been forwarded to DHI on 17.06.2014 for examination and comments. The Committee decided to wait for DHI comments. Case is deferred to 05.08.2014.

S.No.188

Case No. A/R-33	M/s. Thyssenkrupp	HQF.No.01/80/162/00091/AM15/DE S.I	Lic. No. & date
Meeting No. 07/15	Industries	RA.F.No.31/21/040/00111/AM10	3110039520



Date: 24.06.2014	India Pvt. Ltd.,	Request for ratification of norms	dt.07.08.2009
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Decision : The Committee noted that firm application has been forwarded to DHI on 16.06.2014 for examination and comments. The Committee decided to wait for DHI comments. Case is deferred to 05.08.2014.

S.No.189

Case No. A/R-34	Reference received from	HQF.No.01/80/050/00407/AM14/DE S.I	Lic. No. & date
Meeting No. 07/15	RA, Mumbai of	RA.F.No.03/95/040/00583/AM14	0310755972
Date: 24.06.2014	M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment and addition of import item of norms	dt.29.10.2013

Decision : The Committee noted that norms of the subject AA had been fixed after incorporating the amendments in the list of import items as per License Amendment Sheet forwarded by RA, Mumbai vide their letter dated 23.4.2014. The Committee decided to close the case.

RLA may take necessary action accordingly.

S.No.190

Case No. A/R-35	M/s. Life Long India Ltd.,	HQF.No.01/80/050/00482/AM09/DE S.I	Lic. No. & date
Meeting No. 07/15	Gurgaon	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 24.06.2014		Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision : The Committee noted that firm's request dated 28.05.2014 has been sent to DHI on 17.06.2014 for examination and comments. The Committee decided to wait for DHI comments. Case is deferred to 05.08.2014.

S.No.191

Case No. C-04	Reference received	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 07/15	from Addl. DGFT,	Clarification against SION at Sl. No. C-1647
Date: 24.06.2014	Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	Engineering Product – reg.

Decision : The Committee noted that on the recommendation of DHI UO No. 1(04)/14-TSW(B) dated 16.06.2014, firm has been asked to provide requisite information vide deficiency letter dated 20.6.2014 and decided to wait for firm's reply. Case is deferred to 05.08.2014.

S.No.192

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 07/15		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 24.06.2014		

Decision : The Committee noted that firm's reply dated 30.05.2014 has been sent to DHI on 05.06.2014 for examination and comments. The Committee decided to remind DHI for furnishing their Comments. Case is deferred to 05.08.2014.
